

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP (CAA) NO. 01/Chd/Pb/2017
(2nd Motion)**

In the matter of scheme of amalgamation:

Between

M/s. Taj Travels Pvt. Ltd. ... Petitioner/Transferor Company No.1.

M/s. Shane e Punjab Travels Pvt. Ltd. ..Petitioner/Transferor Co. No.2.

And

M/s. Metro Eco Green Resorts Ltd. ...Petitioner/Transferee Company.

Present: - Mr. Anil Kumar Agarwal, Advocate for petitioners.

The Report regarding results of meeting of the Chairperson appointed by this Tribunal has been received in a closed envelope which has been opened.

The petition is adjourned for hearing on 30.05.2017.

The notice of hearing be published in the 'Indian Express', Chandigarh Edition and daily 'Jagbani' as earlier ordered. Notices for the date of hearing are also directed to be issued in the same newspapers. The petitioners shall ensure that the notice is published in these newspapers at least 10 days before the date fixed and shall be responsible for deposit of publication charges with the newspapers concerned. The petitioner-companies would also issue notice to the Official Liquidator along with a copy of the petition 'Dasti'. It is otherwise

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submitted by the learned counsel that notice of the meeting was also served upon the Official Liquidator by the applicant-companies. Annexure P-18 is the letter received from the Official Liquidator, Chandigarh to which the reply was sent by the petitioner-companies vide letter dated 11.03.2017 (Annexure P-19).

The learned counsel for the applicant-companies submits that no objections, however, were received against the Scheme from any of the statutory authorities.

The Registry is directed to make report as to whether any objections from the authorities to whom the first motion notices were issued with regard to the proposed scheme have been received in the Tribunal or not.



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

April 25, 2017

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